

THE HIGH COURT OF KERALA

D11- 99067/2014(2)

Kochi - 682 031
Dated - 26-11-2014

NOTIFICATION

Under Section 19(1) of the Kerala Civil Courts Act, 1957 (Act 1 of 1957) sanction is accorded to the Subordinate Civil Courts in the State to adjourn for the Summer Vacation, Onam and Christmas Holidays for the year 2015 as shown below.

- Summer Vacation : From Monday, the 13th April 2015 to Tuesday, the 19th May 2015 (both days inclusive)
- Onam Holidays : From Monday, the 24th August 2015 to Sunday, the 30th August 2015 (both days inclusive)
- Christmas Holidays : From Thursday the 24th December 2015 to Thursday the 31st December 2015 (both days inclusive)

(By Order)



N.ANIL KUMAR

Registrar

(Subordinate Judiciary)

To

- The Chief Secretary to Government, Government Secretariat, Thiruvananthapuram (with C/L)
- The Secretary General, Supreme Court of India (with C/L)
- The P.S. to the Governor of Kerala, Thiruvananthapuram (with C/L)
- The Addl. Chief Secretary to Government, Home(C) Department, Thiruvananthapuram (with C/L) 3 copies
- The Law Secretary, Law Department, Government Secretariat, Thiruvananthapuram.
- The Registrar Generals of all High Courts (with C/L).
- The Accountant General (Kerala), Thiruvananthapuram (with C/L).
- The Office of Accountant General (Kerala) at Ernakulam, Thrissur, Kottayam, Kozhikode.
- The Registrar of Companies, Kerala, Company Law Bhavan, BMC Road, Thrikkakara, Kochi - 682 021.

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The Advocate General, Kerala Ernakulam.
The Director General of Prosecutions, Ernakulam.
The Additional Advocates General, Ernakulam. (2)
The Additional Director General of Prosecutions, Ernakulam (2)
The State Attorney, Advocate General's Office, Ernakulam.
The Assistant Solicitor General of India, Ernakulam.
The Official Liquidator, KSHB Buildings, IIIrd Floor, Opp.NPOL, Thrikkakara,
Kochi - 682 021.
The Registrar Lok Ayukta, Thiruvananthapuram.
The Secretary, Ombudsman for Travancore & Cochin Devaswom Boards, Ernakulam.
The Secretary, Kerala High Court Advocates' Association, Ernakulam.
The Secretary, Indian Federation of Women Lawyers, Kerala Branch, Ernakulam.
The General Secretary, Kerala High Court Senior Advocates' Association, Ernakulam.
The Secretary, Bar Association, Ernakulam.
The Secretary, Bar Council, Ernakulam
The Secretary, Indian Law Institute, Ernakulam.
The Director of Public Relations, Thiruvananthapuram.
The Editor, ILR, Kerala Services, Ernakulam.
The Director of Printing & Stationery, Thiruvananthapuram.
The Superintendent of Government Presses, Thiruvananthapuram (for publication in
the next issue of Kerala Gazette)
The Administrator, Union Territory of Lakshadweep, Kavaratti.
All District Judges and Motor Accidents Claims Tribunals and Additional Motor
Accidents Claims Tribunals.
The District Judge, Kavaratti.
All Family Courts.
The State Transport Appellate Tribunal, Ernakulam.
The Special Judge (SPE/CBI) I, II & III Ernakulam
The Special Judge (SPE/CBI), Thiruvananthapuram.
The Special Judge for Idamalayar Investigations, Ernakulam.
The Special Judge (NDPS Cases), Thodupuzha and Vadakara.
The Special Additional Sessions Court (Abkari Cases), Kottarakkara.
The Wakf Tribunal, Kollam, Ernakulam and Kozhikode.
The Forest Tribunal, Kozhikode.
The Special Additional Sessions Judge (Marad Cases), Kozhikode.
The Tribunal for Local Self Government Institutions, Thiruvananthapuram.
The Additional District and Sessions Court for the trial of cases relating to atrocities
and sexual violence against women and children, Ernakulam.
The Special Court for trial of offences under SC/ST (POA) Act cases Manjeri &
Mananthavadi.
The Munnar Special Tribunal, Government Engineering College Road,
Munnar - 685 611.
The Central Administrative Tribunal, Cochin Branch, Ernakulam.
The Armed Forces Tribunal, Cochin.
The Presiding Officer, Central Government Labour Tribunal, Ernakulam.
The Assistant Registrar, Income Tax Appellate Tribunal, Cochin.
The Kerala Administrative Tribunal, Thiruvananthapuram - 35.
The University Appellate Tribunal, Thiruvananthapuram.
The Kerala Co-operative Tribunal, Thiruvananthapuram.

The Enquiry Commissioner and Special Judge, Thiruvananthapuram, Kottayam, Thrissur & Kozhikode.
The Kerala Agricultural Income Tax and Sales Tax Appellate Tribunal, Thiruvananthapuram, Kottayam, Ernakulam, Palakkad and Kozhikode.
The Presiding Officers of Labour Courts at Kollam, Ernakulam, kozhikode and Kannur.
The Industrial Tribunals, Kollam, Alappuzha, Kozhikode, Palakkad and Idukki.
All Chief Judicial Magistrates.
The Additional Chief Judicial Magistrates, Thiruvananthapuram, Ernakulam, Thrissur & Thalassery.
The Additional Chief Judicial Magistrate (Economic Offences), Ernakulam.
The Workmen's Compensation Courts at Thiruvananthapuram, Kollam, Ernakulam, Kottayam, Thrissur, Kozhikode & Kannur.
The Temporary Special Additional Chief Judicial Magistrates Court (Special Additional Chief Judicial Magistrate Court to try the cases under the prize Chits and Money Circulation Scheme (Banning) Act, 1978), Thrissur.
The Member Secretary, KELSA, Ernakulam.
The Director, Mediation & Conciliation Centre, Ernakulam.
The Secretary, High Court Legal Services Committee, Ernakulam.
The Director of the Kerala Judicial Academy, High Court.
The Additional Director of the Kerala Judicial Academy, High Court.
The Joint Registrars, High Court.
The Deputy Registrars, High Court.
The Deputy Director, Kerala Judicial Academy, High Court.
The Protocol Officer, High Court.
The Public Relations Officer, High Court.
The Finance Officer, High Court.
The Private Secretary to the Acting Chief Justice, High Court.
The Assistant Director, Kerala Judicial Academy, High Court.
The Assistant Registrars and Chief Librarian, High Court.
The Court Officer to the Acting Chief Justice, High Court.
The Assistant Public Relations Officer, High Court.
The P.A. to the Acting Chief Justice, High Court.
The Private Secretaries to the Judges, High Court.
The Security Officer, High Court.
The Superintendent (Vehicles), High Court.
The Confidential Assistants to the Registrars, High Court.
All Sections, High Court.
The Notice Board, High Court (3 copies)
The Administrative Records Section, High Court (2 copies).
The D3 Seat, High Court.
The F5 Seat, High Court.
The file/Stock file.

Copy submitted to:

The Honourable Judges.